

are using a foreign name and have sought the permission of Government for the use of same name for their new products also; and

(c) if so, the reasons for waiving the condition?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE):** (a) Under the existing guidelines for foreign collaboration, technical collaboration can be considered for the manufacture of safety razor blades. Some of the units in the field have already been permitted to manufacture safety razor blades in technical collaboration with foreign firms. As regards the use of foreign brand names on internal sales, Government's present policy is not to allow the use of foreign brand names on products for internal sales but there is no objection to their use on the products for exports.

(b) Messrs Sharpedge had been registered as Registered Users of the Trade Mark "ERASMIC" in July, 1967 which is valid till February, 1978. This unit is registered with the DGTD for the manufacture of razor blade since January, 1970. They have been using this name on the blades manufactured indigenously without foreign collaboration at that time.

They have since been approved foreign technical collaboration with Messrs. Thibaud Gibbs, France, in June, 1973, for the manufacture of stainless steel razor blades. In the approval letter, it has been stipulated that foreign brand names will not ordinarily be allowed for use on the products for internal sale although there is no objection for their use on the products to be exported. Even when they applied for the foreign collaboration, they had stated that they had been using the foreign brand name "ERASMIC" for their then existing product. As this name is not that of the collaborators, Government cannot take any objection.

(c) Does not arise.

### **Demand from Indian and Eastern Newspaper Society for increase in Sale Price of Newspaper**

1545. **SHRI JAGANNATH MISHRA:**  
**SHRI K. KODANDA RAMI**  
**REDDY:**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Indian and Eastern Newspaper Society have sought increase in the selling price of Newspapers;

(b) if so, the extent of increase proposed and the reasons therefor; and

(c) the reaction of Government thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA):** (a) Yes, Sir.

(b) The Society has not indicated the extent of increase which, it is stated, is being sought to augment their revenues to meet the extra expenditure involved in the increased cost of newsprint and rise in prices of other essential materials, services and wages.

(c) Government are in sympathy with the difficulties faced by newspapers and hope that while increasing the price, publishers will also keep in view the interest of the readers.

### **Wrong Billing for Telephone Calls in Delhi**

1546. **SHRI JAGANNATH MISHRA:**  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there have been large complaints about the wrong billing about telephone calls in the Union Territory of Delhi;

(b) if so, the number of such cases during the last three years: